

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.202
New IA/1798/ND/2024 in IB/613/ND/2019

IN THE MATTER OF:

State Bank of India	...	Applicant
Versus		
Shri Lal Mahal Ltd	...	Respondent

under Section 7 (IBC) Code, 2016

Order delivered on 19.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/Liquidator : Adv. Atul Bhatia and CS Gaurav Joshi
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1798/ND/2024:-

Mr. Atul Bhatia, Ld. Counsel for the Applicant/Liquidator is present through VC.

This is an application to take on record the Third Progress report on behalf of liquidator under Regulation 5(1) (c) & 15(1) (b) of the Insolvency and Bankruptcy Board of India (liquidation process) regulations, 2016 for the quarter ended on 31.03.2024. The same is taken on record, subject to all just exceptions. Place it with the main file for further reference. IA stands **disposed of**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)